

S U P R E M E C O U R T O F I N D I A

Civil Appeal No. 658 of 2002

Haldia Refinery Canteen Emps. Union & Ors.
Appellant (s)

A

VERSUS

M/s. Indian Oil Corporation Ltd. & Ors.
Respondent(s)

R

[HEARD BY HON'BLE ASHOK BHAN AND A.K. MATHUR, JJ.]

Date: 29/04/2005 The matter was called on for judgment today.

For Appellant(s)

Ms. Meenakshi Vij, Adv.

For Respondent(s) Mr. A. Mariarputham, Adv. for

M/s. Arputham, Aruna & Co.

Mrs. K. Sarada Devi, Adv.

Hon'ble Mr. Justice Ashok Bhan sitting in court No. 9 pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhan and Hon'ble Mr. Justice A.K. Mathur.

The appeal is dismissed in terms of the Judgment with no orders as to costs.

(J.S. Rawat)
Court Master

(Kanwal Singh)
Court Mas

ter

[Reportable signed judgment is placed on the file.]